BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.531/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th November 2017, 10.30 A.M.

Under Section		9 IBC		
SI. No.	Representa LE	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1, M 2, A 3. 1	m. RATNANKO m T. A	BANERJI SP. ADV Adu Adu	Respondent	Sin 14.11.201

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor are present.
- Ld. Counsel for the operational creditor in compliance of the provisions of Section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016 has not filed certificate as required under the above provisions. Operational creditor has filed an affidavit wherein it is stated that Bank has not issuing

certificate to the effect as to whether such admitted dues has been remitted by the corporate debtor or not.

As per provisions of Section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016 a certificate is to be issued from the Bank maintaining account of the operational creditor confirming that there is no payment of the debt by the corporate debtor. Notice may be issued to the Kotak Mahindra Bank for issuing certificate in compliance of provisions of section 9(3)(c) of the Insolvency and Bankruptcy Code, 2016. Copy of this order may be served by the petitioner on the Kotak Mahindra Bank. Petitioner is directed to obtain certified copy of this order, serve the same on the Kotak Mahindra Bank and file affidavit of service within 7 days from today. It is expected from the Bank that they should issue certificate in compliance of provisions of Section 9(3)(c) of Insolvency and Bankruptcy Code, 2016.

List on 11/12/2017 for admission.

Certified copy of this may be issued on priority basis, if applied for, upon compliance of all requisite formalities.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)